

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India
(Liquidation Process) Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
FORE REPRESENTATIONS & TRAVELS PRIVATE LIMITED**

Sr.No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	FORE REPRESENTATIONS & TRAVELS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	18.03.2008
3.	Authority under which corporate debtor is incorporated /registered	RoC-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U63040DL2008PTC175533
5.	Address of the registered office and principal office (if any) of corporate debtor	A-333, A Wing, IInd Floor, New Sabzi Mandi, Azadpur, Delhi-110033
6.	Date of closure of Insolvency Resolution Process	22.12.2022
7.	Liquidation commencement date of corporate debtor	22.12.2022 (Copy of order was made available to the undersigned on 16.01.2023)
8.	Name and registration number of the insolvency professional acting as liquidator	Sanjay Kumar Dewani IBBI/IPA-001/IP-P00423/2017-18/10746
9.	Address and e-mail of the liquidator, as registered with the Board	133, Bhagirathi Appts., Plot No 13/1, Sector-9, Rohini, New Delhi-110085 Email: sanjaydewani@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	D-55, Defence Colony, New Delhi-110024 cirp.fore@gmail.com
11.	Last date for submission of claims	15.02.2023

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench, Court VI has ordered the commencement of liquidation of the Fore Representations & Travels Private Limited on **22.12.2022** (Copy of order was made available to the undersigned on 16.01.2023).

The stakeholders of Fore Representations & Travels Private Limited are hereby called upon to submit their claims with proof on or before **15.02.2023**, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Date: 18.01.2023

Place: New Delhi



Sanjay
Sd/-
Sanjay Kumar Dewani
Liquidator

Regn No: IBBI/IPA-001/IP-P00423/2017-18/10746
AFA valid up to 02.01.2024

[illegible][illegible]

Registration of Immovable Property: Property Bearing No. E-21-22, Dairy Road, Gharah Nagar, Near Ashraf Nagar Metro Station, Delhi 110023.

[illegible]

POSSESSION NOTICE [For Immovable property] [550 rupee-[1]]
 The matters undersigned being the authorized officer of the BANK OF INDIA under the Liquidation and Reconstitution of Financial Assets and Enforcement of Security Act, 2002 and in exercise of powers conferred under Section 13 (2) read with rule 13 (2) of the Security Interest Enforcement Rules, 2002 issued a demand notice dated 19.03.2022 calling on the borrower Sri Yashraj CONSTRUCTION & CO. (Proprietorship of Raveendhar Math Yashraj) to repay the amount advanced in the entire being INR 4,94,71,190 (Four Fifty Four Thousand Five hundred thirty seven and Paise Only) as per the schedule, all costs, charges and all incidental expenses therein and to pay the same forthwith to the undersigned. In default of the borrower having been liable to repay the amount, notice is hereby given to the borrower or the public in general that the undersigned has taken possession of the property described herein in ascertains of powers conferred on them under sub-section (4) of section 13 of the Security Interest Enforcement Rules, 2002 on the 19th day of January of the year 2022.

The borrower in particular and the public in general is hereby cautioned not to disturb the property or any dealings with the property will be subject to the charge of the BANK OF INDIA, CHITTARANJAPUR PAID, BRANCH, 1-Floor, CHITTARANJAPUR PARK, NEW DELHI-110002 and the borrower is to pay the amount forthwith, all costs, charges or other incidental expenses thereon.

The borrower's attention is invited to provisions of sub-section (4) of section 13 of the Act, especially of time availability, to recover the amount averse.

Description of the Immovable Property

The part and parcel of the property consisting of Plot No. F-109, Sub-Plot-Datta-1, Greater Kailash, District, Gurgaon Bathi Nagar, Urban, District of Gurgaon, Haryana, State of Haryana, Bathi Nagar (Borrower), located in North - West: Plot No. F-109, South - East: 12 Hrs. Wide Road, North - East: Plot No. 139, South - West: Plot No. 169

Ref: 17-74-2023, Place : New Delhi
 Authorised Officer, Bank of India

[illegible]

IDFC First Bank Limited

(erstwhile Capital First Limited and amalgamated with IDFC Bank Limited)
 CIN: L25117AT2001PLC008762
 Registered Office: +91-75628 8th Floor Harrington Road Chhatrapati, Oran-600031
 Tel: +91 64 4564 4000; Fax: +91 64 4564 4522


**IDFC FIRST
BANK LIMITED**

APPENDIX IV [Rule 6(1)] POSSESSION NOTICE (For immovable property)

Whereas the undersigned being the authorized officer of the IDFC First Bank Limited (erstwhile Capital First Limited and amalgamated with IDFC Bank Limited) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred on section 13(2) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 08/02/2020 calling upon the borrower to repay the amount of Rs. 11,85,39,41,78.99 (Rupees Thirteen Crores Thirty Three Lakhs Forty Thousand One Hundred Sixty Seven and Sixty Nine Paise Only) on or before 22/02/2020 within 30 days from the date of receipt of the said notice.

The borrower has not responded to repay the amount due to the undersigned and the public in general that the undersigned has taken physical possession of the property mentioned herein after in exercise of powers conferred on him under sub-section (4) of section 13 of the Act read with rule 6 of the Security Interest (Enforcement) Rules, 2002 on this 17th day of January 2023.

The borrowers in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the IDFC First Bank Limited (erstwhile Capital First Limited and amalgamated with IDFC Bank Limited) for an amount of Rs.11,85,39,41,78.99 (Rupees Thirteen Crores Thirty Three Lakhs Forty Thousand One Hundred Sixty Seven and Sixty Nine Paise Only) and Interest thereon.

The borrower's attention is invited to provisions of sub-section (4) of section 13 of the Act, in respect of time available in the event the accused assets.

Description of the Immovable properties.

All The Ploce And Parcel Of The Property Consisting Of House No. 6, situated in Scheme No. 24, Improvement Trust, Panipat, Ahmedabad New Sector Mandi Palanpur Tehsil and District Panipat measuring 218.32 30 yards (approx.)

Bounded: North: Plot No. 5, South: Plot No. 7, East: Plot No. 36, West: Road

All the place and parcel of the property consisting of Property No. 4, comprised in Khamra No. 183-172-173 min, situated in Patti Adignah, Khasra Colony Panipat, Tehsil & District Panipat, Haryana -126121, measuring 115.46 sq. Yards (Approx.)

Date: 17th January 2023
 Place: Panipat
 Loan Account No: 14319136, 16751714, 15176100, 16302691 & 15370264

Authorized Officer
 IDFC First Bank Limited
 (erstwhile Capital First Limited and amalgamated with
 IDFC Bank Limited)



kujhohi

www.kujhohi.com 020-4254 4254

OROSIL SMITHS INDIA LIMITED

CIN: L34110DL1994PL000044
 Regd. Office: Flat No. 308, Anandabhai Building, 10, Brahmachari Road, New Delhi-110001, India
 Corp. Office: A-28, Sector-2, Indira Park (N) 201 201, India
 Tel: +91-11-4132481 91-12-415475 Email: info@kujhohi.com www.orosil.com

STATEMENT OF UN-AUDITED FINANCIAL RESULTS FOR THE THIRD QUARTER AND NINE MONTHS
 ENDED DECEMBER 31, 2022

(Figures are in Lakhs except per share data)

Sl. No.	Particulars	Quarter Ended On						Nine Months Ended On		Year Ended		
		31.12.2022		30.09.2022		31.12.2021		31.12.2022			31.12.2021	
		(Rs. Audited)	(Rs. Unaudited)	(Rs. Audited)	(Rs. Unaudited)	(Rs. Audited)	(Rs. Unaudited)	(Rs. Audited)	(Rs. Unaudited)		(Rs. Audited)	(Rs. Unaudited)
1	Total Income from Operations (net)	78.90	13.51	50.40	59.39	73.65	83.73					
2	Net Profit/(Loss) for the period before Tax											
	Exceptional non-Extraordinary Items	(10.83)	(8.78)	0.00	(20.38)	(8.77)	(18.74)					
3	Net Profit/(Loss) for the period before Tax (after Extraordinary and Extraordinary items)	(10.83)	(14.12)	0.00	(34.73)	(8.94)	(19.58)					
4	Net Profit/(Loss) for the period after tax (after Extraordinary and Extraordinary items)	(10.83)	(14.12)	0.00	(34.73)	(8.94)	(19.58)					
5	Total Comprehensive Income (Loss) for the period											
	Comprehensive Income (Loss) for the period (after tax) and Other Comprehensive Income (after tax)	(11.11)	(14.41)	0.00	(35.00)	(9.84)	(20.61)					
6	Equity Share Capital	413.16	413.16	413.16	413.16	413.16	413.16					
7	Other Equity											
8	Reserve Per Share (Face value Rs. 1/- Each) (For Continuing and Discontinuing Operations) as: Dividend (Rs.)	(0.83)	(0.83)	8.00	(0.83)	(0.53)	(0.84)					
		(0.03)	(0.03)	0.00	(0.03)	(0.03)	(0.03)					

NOTES:

1. This Statement has been prepared in accordance with the Companies (Indian Accounting Standards) Rules, 2015 (as amended), prescribed under section 133 of the Companies Act, 2013 and other recognized accounting standards and policies to the extent applicable.
2. The above Unaudited Financial Results were reviewed by the Audit Committee and reported by the Board of Directors at their respective meetings held on January 13, 2023.
3. The Statutory Auditors of the Company have reviewed the above results for the period ended December 31, 2022 in terms of Regulation 23 of the SEBI (Listing Obligations and Disclosure Requirements) Regulation, 2015.
4. Since the Company continues to single segment operation while reporting is not applicable according to Ind AS 106.
5. All financial results are available on the Company's website at www.orosil.com and at the website of stock exchange, where listed.
6. Previous year's/Quarter's figures have been reproduced/modified wherever as necessary to make them comparable with these current's half year.
7. There were no investments commencing pending during the quarter and nine months ended December 31, 2022.

By the order of the Board
 For Orosil Smiths India Ltd.

Place: Delhi

Date: 09/01/2023

B.N. Rorale
 (Managing Director)
 (DIN: 00000000)

 इंडियन बैंक भारतवासी		Indian Bank ALLAHABAD	
Branch: Chandari, Agra			
NOTICE UNDER SECTION 13(2) OF THE SECURITIZATION AND RECONSTRUCTION OF THE FINANCIAL ASSETS ENFORCEMENT OF SECURITY INTEREST ACT, 2002 (SARFESI ACT)			
In exercise of the powers conferred upon under section 13(2) of SARFESI Act- 2002 being the authorized officer of Indian Bank (A-Allahabad), of India issued Demand Notice to the following Borrowers/guarantors and their notices were sent through Regd. Post in the respective Commercial / Residential address. Again by virtue publication following borrowers/guarantors are informed to pay all their debt mentioned below within 60 days. Further the borrowers/guarantors are informed that public in general are cautioned not to deal or purchase of the following properties which are kept up as security.			
Name & Address of Account Holder/Borrower/Guarantor	Description of Properties	Plot No.	Area
Borrower- M/S Agra Shree Footwear Add:- 30-42 A Shivam Yashika Maux Mirzapur Allahabad Road Agra, Proprietor, Gauravti & Bhargava Shri Ram Sweets Shop Main Road, Add:- 1-C/23-24 ADA Highway, 100 Ft Road, Pachkauri, Tajprasti Phase 2 Road, D-56 Ansal Town, Shahenabad Road Agra, Gurmitara-Mr. Jilendra Kumar Sharma So Shri GH Prasad Sharma, Add:- Vidyapeeth Park, K K Nagar Hanger Nagesh Kubnagar Agra, Add:- C/116 Lalpur Colony, Near Life Store Sitotarda Agra, Add:- Plot No 118 B, Vidyapeeth Park, K.K Nagar Hanger Nagesh Kubnagar Agra	1. All part and parcel of Property situated at three adjacent Plots no 40, 40B and 40 A at Kharsa No 40 Mouza Mirgahy Shivmurti Village Tahsil and Dist Agra, Area Plot No 40 36x 81.61 Sq. Meter, Area Plot No 40B 33.51 Sq. Mtr., Area Plot No 40A 155.51 Sq. Mtr., All Plots in the name of Shri Arnt Srivastava Shri Shiv Tansi, Vardaan Srivastava, Beamed as Plot No 39; East- Plot No 40A, West- Plot No 38, North- 60 meter wide road and south, South- Plot No 34	0112/2022	1/3
	2. Beamed as Plot No. 48; East- Plot No 41 of Kakurnam, West- Plot No 40B, North- 63 meter wide road, South- Plot No 33		
	3. Beamed as Plot No. 40A; East- Plot No 40, West- Plot No 39, North- 60 meter wide road and south, South- Plot No 33		
Further with reasons, we believe that the Notice under Section 13 (2) as stated above were not a valid demand notice and Rule 3 of the Security Interest (Enforcement) Rules, 2002. You are hereby notified to pay back the said loan amount of Rs. 132.00 Lakhs Demand Notice. If you fail to pay the aforesaid amount along with further interest, cost, incidental expenses, charges, etc. failing bank will take necessary action under the provisions of Sec. 13(4) of the said Act against all or any one of the secured assets including taking possession of this secured assets of the borrowers/guarantors and sell it in public auction under section 13(4) of the said Act for transferring either by sale/lease etc. and encumber in any other way, the aforesaid secured assets.			
Date : 19-01-2023 Place : Agra			
			Authorised

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IMPORTANT

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NORTHERN RAILWAY

OPEN E TENDER NOTICE

No. 126/Water/Tender/Materials/PT/7, 7.7.73, 1.487.514-022-93 Dated: 11.01.2023
Principal Engineer-Water, Northern Railway Division, Delhi-2 and on behalf of
Principal Engineer-Water-Tender on designated form for the following work:

Invitation of tender for:-

1.	Name of work and its location	(1) Improvement of track; waterbed laid out at platform at JH station under ADE/SR.
2.	Quantity	(2) Improvement of platform surface at Sahasra and Mual surface at Jhalda on DELHI-TEN section No. DEN/PAT PT 7/73 W-22/23
3.	Approximate cost	(3) Improvement of platform surface of goods platform at Buthaina Road Station under ADE/SR. (INTT 7/3 W-22/23)
4.	Particulars of items with several specifications	(4) Provision of drains with sewerage silted at Arathi Bonafat station to avoid movement of running trains (INTT 7/3 W-22/23).
5.	Invitation of tender	(5) Supply of SSG Signal Office and store from BT & BRG; to LMSB and SMOEL respectively (INTT 7/3 W-22/23)

3 Approx. cost of work (Rs.)
(1) Rs. 1,35,28,650/- (2) Rs. 1,36,28,219/- (3) Rs. 1,42,72,120/- (4) Rs. 1,42,72,120/- (5) Rs. 4,37,73/-

4 Current money
(1) Rs. 21,67,800/- (2) Rs. 21,68,000/- (3) Rs. 24,40,500/- (4) Rs. 73,40,500/- (5) Rs. 85,80,000/-

5 Date and time of submission of tender
(1) 11.01.2023 (2) 11.01.2023 (3) 11.01.2023 (4) 11.01.2023 (5) 11.01.2023

6 Name and title of person in charge of tender
(1) Mr. P. K. Singh, Principal Engineer-Water, Northern Railway Division, Delhi-2

7 Website particulars complete details of tender can be seen and sent by e-mail where the tender can be downloaded

Above tender available on IREPS site i.e. www.ireps.gov.in

NOTICE OF SALE OF REAL ESTATE

Act, 2002 (the said Act) read with Rule 6(a) of the Security Interest (Enforcement) Rules, 2002 (the said Rules) and in pursuance of powers conferred upon Sections 13(1) of the said Act read with Rule 6 of the said Rules, the Auctioneer Officer of BFL Finance Private Ltd. (BFL Finance) (Formerly known as India Infraline Finance Finance Ltd.) is hereby directed to sell the following immovable property of the said BFL Finance, which is situated at the following location, in the respective Demand Notice(s) issued to the borrower, in connection with above, subject to the amount herein due to the Borrower(s) by way of principal with interest up to the date of payment, the amounts indicated herein are subject to further interest till the date of payment. The date of payment, The details of the Borrower(s) and the amount due as at the date of Demand Notice and security offered (excepts/irrevocable payment) are as under:-

Borrower(s)	Demand No. & Amount	Date of Demand Notice	Place and Description of Property
Mr. Ashish (Proprietor) MS 65446 & 155718)	Rs.26,31,178/- (Rupees Sixteen Lakhs Thirty One Thousand One Hundred Seventy Nine Rupees & 17/100)	18.06.2009	Plot No. 313 Third Floor With Road Rights, Behind Saini Park-7, Land area 100 Sq. Yds. (10000 Sq. Yds.) with 10000 Sq. Yds. of the property is being sold as per advertisement 200 No. 1, Out of 10000 Sq. Yds. situated in the Village Namana, Village Namana, Taluk Namana, District Dharwad.
Mrs. Komal (Mrs. Anand) (Proprietor) MS 65447 & 292525)	Rs.18,69,950/- (Rupees Eighteen Lakhs Six Hundred Ninety Five Rupees & 95/100)	21.06.2009	Plot area advertisement 200 No. 106, out of total situated in Village Lohi Pargana & Taluk Lohi, District Dharwad.

Secured assets under Section 13(a) of the said Act, and the applicable Rules, entirety of the aforesaid assets and the proceeds of the Borrowers, For further details please contact to Auctioneer Officer of BFL Finance, Plot No. 34/206, Upper Ground Floor, Main Building, Haveli, Kumbhar Jogga Road, Kumbhar Jogga, Near M. Nagar, Near Dattaji Corporate Office, BFL Tower, Plot No. 65, Vijaybhay Chav, Ch-4 Gangavaram, Hyderabad.

TATA

TATA CAPITAL HOUSING FINANCE LTD.

Registered Address: 118, Preetam, A, Preetam, Bangalore, Karnataka,
Cooperative Baidam Main, Lower Park, Mumbai - 400018.

Branch Address: TATA CAPITAL HOUSING FINANCE LIMITED, 3-38, 1st & 2nd Floor,
Lalghat Road, Part 2, Anand Mohi Road, New Delhi 110024.

BIDDING FOR SALE OF IMMENSIBLE PROPERTY

(Under Rule 9(1) of the Society Interest (Enforcement) Rules 1902)

E-Auction Notice for Sale of Immensable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Society Interest Act, 2002 read with proviso to Rule 9(1) of the Society Interest (Enforcement) Rules 1902

Notice is hereby given to the public in general and in particular to the bidders Borrower and Co-Borrower, or their legal heirs/representatives (Borrower) to participate that the below described immovable property mortgaged in TATA Capital Housing Finance Ltd. (TCHFL), the Possession of which has been taken by the Authorized Officer of TCHFL, will be sold on 04-03-2022 on "As is where is" and "Whatever there is" basis in view of outstanding dues by above mentioned Borrower and Co-Borrowers. The Reserve Price and the Earned Money Deposit is mentioned below. Notice is hereby given that, in the absence of any postmortem/ discontinuance of the sale, the said secured unit / property shall be sold by : Auction at 2:00 PM on the said 04-03-2022. The sealed written / tendering Document to be submitted in E-Auction shall be submitted to the Authorized Officer of the TCHFL on or before 02-02-2022 @ 5:00 PM. The address shall be TATA CAPITAL HOUSING FINANCE LIMITED, B-38, 1st & 2nd Floor, Lalghat Road - Part 2, Anand Mohi Road, New Delhi 110024.

The sale of the Secured Asset/ Immovable Property will be on "as is where condition is" as per brief particulars described herein below:

Sl. No.	Lot No. and Branch	Name of Borrower(s) / Co-Borrower(s) (Legal Heir/s) / Legal Representative/s of Deceased	Amount to pay Demand/ Liabilities	Reserve Price	Earnest Money
1.	3CHH91 PRAKASH GOEL, 9997390 01 GOEL	MR. ATUL GOEL, B/O MR. JAS PRAKASH GOEL, MR. JAS HEMATLATA GOEL, W/O MR. JAS GOEL	Rs. 2656502/- (Rupees Two Crores Eighty Six Lakh Eighty Five Thousand Eight Hundred Fifty Two Only)	Rs. 2,80,000,000/- (Rupees Two Crores Eighty Lakh)	Rs. 28,00,00,00/- (Rupees Twenty Eight Lakh)

Description of the Immovable Property: All parts & parcels of Flat No. 109 (Without Read) of <i>Florescent Residential Project</i> bearing House No. 08, Addressing: 324 SE, Mills, Situated at Block - F, Vengal Rao, New Delhi - 110 018, with all common amenities mentioned as Sale Deed. Boundaries of Property No- 09-North Plot No- 109 T-11, South Road Lines 1, East Side Plot No-08, West Part.			
1. REGISTERED SALE DEED	Rs. 31,71,365/- (Rupees Thirty One Lakh Seventy One Thousand Three Hundred Sixty Five Only)	Rs. 2,85,00,000/- (Rupees Twenty Eight Lakh Fifty Thousand Only)	Rs. 2,95,00,000/- (Rupees Twenty Nine Lakh Fifty Thousand Only)
T-8 MALKA JAIN 4 MR. MANOJ KUMAR THAKUR Jain	(Rs. 32,71,365/- Rupees Thirty Two Lakh Seventy One Thousand Three Hundred Sixty Five Only) is due and payable by you under Agreement no. 12523027 and an amount of Rs.3,00,78,00/- (Rupees Three Lakh Fifty Thousand Seven Hundred Eighty Six Only) is due and payable by you under Agreement no. 1069535 relating to Rs. 36,32,136/- (Rupees Thirty Six Lakh Thirty Two Thousand One Hundred Thirty Two Only)		
END OF PART 2			
Description of the Immovable Property: All Parts And Parcel of Flat No. 07-45-022 (Tower No. 1, Floor No. 5, Flat no.03), measuring square area of 132 sq.ft., along with car parking bays no. CP-220, CP-221, allotted at the Housing scheme known as "Sovereign Colony", Sector – B3, in and around Village, Nagel Kalan, District Sahibzada Ghalib, Taluk Haidar Cantonment, District Ludhiana, Punjab, India, being situated only in the land underneath the building in which it is located together with its appurtenant rights, easements, common areas and facilities including all wells, paths, passages, stairways and appliances whatsoever to the said flat.			
In the Auction, the public generally is invited to submit their bid(s) personally. The Bidder(s)/Co-Bidder(s) are hereby given last chance to pay the bid money with Indian Local currency of fifteen days from the date of publication of this notice, failing which the Immovable Property will be sold as per schedule. The E-auction will be accepted only if done as aforesaid, with interest and cost (including legal fee of the sale) are remitted to the Authorised Officer or proof is furnished to his satisfaction that the amount of such accrued bid, interest and costs has been paid directly by the bidder of the auction.			
No officer or other person, having any duty to perform in connection with this sale shall, however, directly or indirectly bid for, acquire or attempt to acquire any interest in the Immovable Property. The sale shall be subject to the conditions prescribed in the Security Interest [Enforcement] Rules, 2002 and to the following further conditions:			
The E-auction shall take place through portal https://www.bidsandask.com on 09-05-2023 (between 2.00 PM to 3.30 PM with limited extension of 10 minutes each).			
Terms and Condition:- The particulars specified in the Schedule herein below have been stated to the best of the knowledge of the undersigned and he/she does not consider them to be attributable for any error, misstatement or omission in this proclamation. In the event of any discrepancy between the above terms and condition and the actual bid, or any of the bidder, the actual bid shall prevail. 2. Immovable Property shall be once again be put up to auction subjected to the discretion of the Authorized Officer. 3. The Immovable Property shall not be sold below the Reserve Price. 3.1. Said Increment Amount will be Rs.10,00,00,00/- (Ten Thousand Crore). 4. All the Bids submitted for the purchase of the property shall be accompanied by Earnest Money as mentioned above by way of Demand Draft drawn on the "TATA CAPITAL LIMITED" . 5. The successful bidder must pay the balance of the purchase price within 15 days after the completion of the transaction. 6. The Demand Draft will be returned to the unsuccessful bidder after auction.			

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